

Act No. 4/1976  
Date of Assent 6/16/76  
Date of Publication 7/17/76

THE MANIPUR TOWN AND COUNTRY PLANNING  
(AMENDMENT) BILL, 1976

(As passed by the Legislative Assembly of Manipur)

A

BILL *Act*

to amend the Manipur Town and Country Planning Act, 1975.

BE it enacted by the Legislature of Manipur in the Twenty-seventh Year of the Republic of India, as follows :

1. (1) This Act may be called the Manipur Town and Country Planning (Amendment) Act, 1976.

Short title  
and com-  
mencement.

(2) It shall come into force at once.

11 of 1975. 2. To section 63 of the Manipur Town and Country Planning Act, 1975, the following proviso shall be added, namely—

Amendment  
of section  
63.

“Provided that the State Government may guarantee the repayment of the principal and the payment of the interest thereof in respect of loans borrowed by the Authority from the Life Insurance Corporation of India and other financial institutions, with the prior approval of the State Government for the execution of a plan and a Scheme.”.